

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT NO.III

(IB)-214 (ND)/2017

IN THE MATTER OF:

M/s. Toll Global Forwarding India (P) Limited .. PETITIONER

Vs.
Sarash Exports Services Pvt. Limited ... RESPONDENT

SECTION :
Under Section 9 IBC Code, 2016

Order delivered on 02.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/applicant : Mr. Anshu Bhanot, Advocate
Mr. Anuj Mirdha, Advocate

For the Respondents : -

ORDER

Learned Counsel for the petitioner/Operational Creditor is present and is directed to file the Statement of Accounts relating to the Corporate Debtor in full. For this purpose, a week's time is granted as mandated under the provisions of IBC Code, 2016.

List on 08.8.2017.

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(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
02.8.2017